

MR. SPEAKER : The question is :

"That in pursuance of paragraph 1 of the Ministry of Education, Social Welfare and Culture, Resolution No. 36/1/72-M, dated the 13th April, 1972, the Members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves, to serve as members of the General Advisory Board of Archaeology, subject to the other provisions of the said Resolution."

The motion was adopted.

12.08 hrs.

INCOME-TAX (AMENDMENT) BILL, 1972

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : Sir, I beg to move for leave to introduce a Bill further to amend the Income-tax Act, 1961 and to provide for barring, in the computation of total income in respect of certain assessment years prior to the assessment year 1962-63, deduction of amounts paid on account of wealth-tax.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Income-tax Act, 1961 and to provide for barring, in the computation of total income in respect of certain assessment years prior to the assessment year 1962-63, deduction of amounts paid on account of wealth-tax".

The motion was adopted.

SHRI K. R. GANESH : Sir, I introduce the Bill.

STATEMENT RE INCOME-TAX (AMENDMENT) ORDINANCE

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : Sir, I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Income-tax (Amendment) Ordinance, 1972, as required under rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha.

PUBLIC DEBT (AMENDMENT) BILL†

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : Sir, I beg to move for leave to introduce a Bill further to amend the Public Debt Act, 1944.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Public Debt Act, 1944."

The motion was adopted.

SHRI K. R. GANESH : Sir, I introduce the Bill.

MR. SPEAKER : There are some zero hour matters.

SHRI DINEN BHATTACHARYYA (Sarampore) : Under rule 377 I sent to you for two consecutive days a letter seeking your permission to raise the matter about the withdrawal of emergency. After the Simla Pact the Emergency loses its meaning. Let the Government come forward with a statement.

MR. SPEAKER : These matters should come on a motion.

SHRI DINEN BHATTACHARYYA : This shows how the Government is dishonest.

SHRI PILOO MODY (Godhra) : Not dishonest, crooked.

SHRI DINEN BHATTACHARYYA : We passed the Defence of India Rules last year in three minutes. ‡They gave powers to the government to keep a man without trial for three years. Now our people are suffering.

MR. SPEAKER : He should come forward with a regular motion.

SHRI DINEN BHATTACHARYYA : I want that the government must clarify the position whether they will continue with the emergency. Shrimati Indira Gandhi says that neither India nor Pakistan wants a war. Then why should the emergency continue ?

*Published in Gazette of India Extraordinary Part II, Section 2, dated 8-8-72.

†Introduced with the recommendation of the President.

‡Published in Gazette of India Extraordinary, Part II, section 2, dated 8-8-72.

SHRI PILOO MODY : The emergency is to protect the massive mandate. The only danger in the country is internal subversion inside the Ministry.

SHRI S. M. BANERJEE (Kanpur) : Sir, on the 15th August we are observing the 25th year of our independence. On that day we are freeing many prisoners and remitting death sentences. Will it not be a good gesture to make announcement of withdrawal of emergency on that day ?

SHRI AMRIT NAHATA (Barmer) : 10,000 workers of Khetri Copper Project are on strike for the last 29 days. They are demanding some of the fundamental trade union rights. The trade union office-bearers were dismissed for raising demands on behalf of the workers. The management is not caring at all even though the public sector undertaking is suffering heavy losses because of the strike. Already more than Rs. 3 crores have been lost. The Minister here is unmindful, unaffected and unconcerned with all these things. He has refused to intervene in the matter. The Minister must be asked to intervene and see that the legitimate interests of the workers are met and the dispute is honourably settled. He should also be asked to make a statement on the floor of the House. It is a question of industrial relations in the entire public sector undertakings. By crushing the strike and by undermining the unity of the workers the public sector undertaking can never succeed. Therefore the Minister should not depend on the management but should take the workers into confidence and inspire them so that there is industrial peace in this prestigious public sector undertaking.

SHRI PILOO MODY : Exactly the same thing is happening in the Food Corporation of India.

SHRI SHIVNATH SINGH (Jhunjhunu) : Sir, it is a concern in my constituency.

MR. SPEAKER : He should have given notice.

SHRI AMRIT NAHATA : I have given notice of a calling attention.

MR. SPEAKER : I will see when it comes to me.

श्री शिवनाथ सिंह (झुंझनू) : अध्यक्ष महोदय, खेतड़ी का मामला मेरी कांस्टिट्यूंसी से सम्बन्ध रखता है इसलिए मैं निवेदन करना चाहता हूँ कि वहाँ के दस हजार वर्कर्स को जो तकलीफें दी जा रही हैं उनको आप समझें। आज जो वर्कर्स अपने राइट्स के लिए लड़ रहे हैं उनको टेरराइज करना शुरू कर दिया गया है। करीब पचास वर्कर अरेस्ट किए गये हैं। उनके साथ मालट्रीटमेंट हो रहा है। मेरे पास एक टेलिग्राम आया है। अगर उसको पढ़ कर सुनाऊँ तो बड़ी देर लगेगी, लेकिन पुलिस की तरफ से, ऐडमिनिस्ट्रेशन की तरफ से और मैनजमेंट की तरफ से वर्कर्स को दबाया जा रहा है। मिनिस्टर साहब मैनजमेंट पर इतना डिपेंड करते हैं कि हमारी बात नहीं सुनते, पब्लिक रिप्रिजेन्टिज की बात नहीं सुनते, यूनियन की बात नहीं सुनते। वहाँ की गवर्नमेंट का जो ऐटिट्यूड है उससे वर्कर्स सफर कर रहे हैं।

मैं निवेदन करना चाहता हूँ कि सरकार को इसमें इंटरफिर करना चाहिए उसको हमारी बात सुननी चाहिए, वर्कर्स की बात सुननी चाहिए ताकि स्ट्राइक अब्बायेड हो सके। वहाँ के वर्कर्स को तंग न किया जाए। उनकी गिरफ्तारी बन्द की जाये, उनका टेरराइजेशन और मारपीट बन्द की जाये।

श्री इसहाक सम्मली (अमरोहा) : यह बहुत जरूरी है कि गवर्नमेंट आफ इंडिया इसमें इंटरफिर करे।

شیرا اسحاق سمبلی (امروہا) یہ بہت ضروری ہے کہ گورنمنٹ آف انڈیا اس میں انٹرفیر کرے۔

SHRI PILOO MODY : Long live the tyranny of the socialists.

SHRI AMRIT NAHATA : Pseudo-socialists.